

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.No. 651/92

Date of Order: 4.8.1992.

BETWEEN:

D.Rama Govindu

.. Applicant.

A N D

1. The Sub-Divisional Officer,
Telecommunications,
Kurnool - 518 001.
2. The Telecom District Manager,
Kurnool - 518 001.
3. The General Manager,
Telecom, Hyderabad Area,
CTO Compound,
Secunderabad - 500 003.
4. Union of India rep. by
The Director-General, Telecom,
New Delhi - 110 001.

.. Respondents.

Counsel for the Applicant

.. Mr.Bhaskar for

Mr.C.Suryanarayana

Counsel for the Respondents

.. Mr.V.Rajeswara Rao
for

Mr.N.V.Ramana Reddy

CORAM:

HON'BLE SHRI T.CHANDrasekhara REDDY, MEMBER (JUDL.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)).

T.C.R

(21)

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to reinstate the applicant in service declaring that oral termination of the services of the applicant as null and void.

The facts giving rise to this OA in brief are as follows:

2. The applicant was initially recruited and employed as Casual Labourer w.e.f. 1.8.1986. Except for the period during the months of November and December, 1991, the applicant had been continuously working up to 17.7.1992. According to the applicant his services had been terminated orally by the respondents w.e.f. 17.7.1992. According to the applicant his oral termination of service is illegal, null and void. Hence the present application is filed by the applicant for the relief as already indicated above.
3. Today we have heard Mr. Bhaskar for Mr. C. Suryanarayana, Advocate for the applicant and Mr. V. Rajeswara Rao for Mr. N. V. Ramana, Standing Counsel for the respondents at the admission stage of this OA.
4. The applicant had approached this Tribunal without first approaching the respondents for redressal of his grievance. The grievance of the applicant is also that his juniors are being continued while his services are terminated. In view of the facts and circumstances of this case we are of the opinion that it would be just and fair to dispose of this OA at the admission stage by giving appropriate directions to the respondents.

T. C. N. P

Copy to:-

1. The Sub-Divisional Officer, Telecommunications, Kurnool-001.
2. The Telecom District Manager, Kurnool-001.
3. The General Manager, Telecom, Hyderabad Area, CTO Compound, Secunderabad-003.
4. The Director-General, Telecom, Union of India, New Delhi-001.
5. One copy to C.Suryanarayana, advocate, CAT, Hyd.
6. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd-bad.
7. One spare copy.

Rsm/-

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.. 3 ..

5. Hence we permit the applicant to make a representation to the competent authority for redressal of his grievance/grievances within 2 weeks from the date of the receipt of the communication of this order. The competent authority shall receive the said representation of the applicant and pass final orders on the same at the earliest possible time.

6. As already pointed out it is the grievance of the applicant that his juniors are preferred and are being continued and that his services are terminated even though he is senior to many of the Casual Labourers. So to sub serve the ends of Justice, as an interim measure, we direct the respondents to engage the applicant if there is work and if the juniors to the applicant are engaged.

7. OA is disposed of leaving the parties to bear their own costs.

T. Chandrasekara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 4th August, 1992

(Dictated in the Open Court)

sd

8/8/92
Deputy Registrar (Judl.)

contd.... 4/-

W
TYPED BY

O.A. 651/92
COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(J)

Dated: 7/8/1992

ORDER/JUDGMENT

P.A./C.A./M.A. NO.

O.A. No.

IN
651/92

T.A. No.

(W.P. No.)

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A.Ordered/Rejected.

No order as to costs.

pvm.

